

16.
29.4.1993

CCP 16/93 in P. C. Misra
OA 2165/91 vs.
Union of India

Present : Petitioner in person.

Ms. Veena Kalra, proxy counsel for Mrs.
Avnish Ahlawat, counsel for respondents.

We are satisfied from the files produced before us that the case of the petitioner as directed by the Tribunal has been considered and the authorities did not find it possible to grant special pay. The petitioner who argued in person, is right in submitting that in the light of the directions in the judgment of Tribunal, on consideration of the case of the petitioner the respondents ought to have conveyed their decision to him. After the decision is conveyed and if the petitioner is aggrieved by the same, he is free to work out his right in accordance with law. This would be possible only when the decision is formally conveyed to the petitioner. As we are satisfied that the judgment of the Tribunal has been complied with though the order has not been conveyed to the petitioner, we dispose of this contempt of court petition with the direction to the respondents to communicate their order to the petitioner within two weeks from this date. The CCP is accordingly disposed of.

B. N. Dholiwal
(B. N. Dholiwal)
Member (A)

V. S. Malimath
(V. S. Malimath)
Chairman